

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA No. 1160 of 2019

IN

DFR NO. 2161 OF 2019

Dated : 22nd August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Jind Bio-Energy LLP & Anr.

.... Appellant(s)

Versus

Haryana Power Purchase Centre & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Varun Pathak

Counsel for the Respondent(s) : Mr. Kuldeep Singh for R-2

ORDER

(IA No. 1160 of 2019 - for condonation of delay)

Heard.

The Applicant/Appellant seeks condonation of delay of 120 days in presentation of the appeal. We have gone through the contents of the application for condonation of delay. In view of the reasons stated in the application, we allow the application on payment of cost of ***Rs. 2000/- (Rupees two thousand only) to a charitable organization***, namely, "***SAI DEEP DR. RUHI FOUNDATION, A/c No. 952663443, A-508, SECTOR 19, NOIDA -201301***" within two weeks from today. Application is disposed of.

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On compliance, Registry is directed to number the appeal and list the matter for admission on **22.10.2019**.

**(Ravindra Kumar Verma)
Technical Member**

mk/mkj

**(Justice Manjula Chellur)
Chairperson**